

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Original Application No. 839 Of 2003

Allahabad this the 1st day of August, 2003

HON'BLE MAJ GEN K.K. SRIVASTAVA, MEMBER A
HON'BLE MRS. MEERA GHIBBER, MEMBER J

1. Brijesh Kumar Singh,
Son of Sri Vinod Kumar Singh,
Resident of Village Chhitauni,
District - Ballia.

..... Applicant.

(By Advocate : Shri Lallan Chaubey)

Versus

1. Union of India through
its Secretary, Ministry of Surface Transport,
Department of shipping. New Delhi.

2. The Shipping Master, Government of Shipping Office,
Nau Bhavan, Mumbai

..... Respondents.

(By Advocate : Shri G. R. Gupta)

ORDER (ORAL)

BY HONIBLE MRS. MEERA GHIBBER, MEMBER J

Grievance of the applicant in this case is that even though he had filled up the form for Continuous Discharge Certificate with all requisite documents alongwith bank draft of Rs.500/- for issuance of C. D. C. but till date respondent no. 2 has not accepted the said form. Array of the parties shows that respondent no. 2 is Shipping Master



.... 2/-

Government of Shipping Office, Nau Bhavan, Mumbai. If ^{required P2} applicant has given his application, on which action is to be taken by respondent no. 2 then this Tribunal will have no territorial jurisdiction over the matter as respondent no. 2 is situated in Mumbai. Counsel for the applicant submitted that that since applicant's own residence is at Ballia, therefore, this Bench has the jurisdiction. However it is not relevant, ^{as to} ~~as to~~ where the applicant is situated as his grievance is against respondent no. 2 who is to accept the form for issuance of C. D. C. Since we have a Bench of the Tribunal at Mumbai his grievance, if any, can be redressed at Mumbai alone.

3. The O. A. is accordingly dismissed as not maintainable with liberty to seek redressal of his grievance at Mumbai.



Member J

Member A

Brijesh/-